



The Haryana Official Language Act, 1969

Act 17 of 1969

Keyword(s):

Official Language, Hindi

Amendment appended: 30 of 2004, 13 of 2020

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THE HARYANA OFFICIAL LANGUAGE ACT, 1969
(Haryana Act No. 17 of 1969)

TABLE OF CONTENTS

Sections.

1. Short title and extent .
2. Definitions.
3. Official Language for official purposes of State.
4. Language to be used in Bills, etc.
- 4A. Authoritative Hindi text of State Laws.
- 4B. Authorised Hindi Translation of Bills.
5. Continuance of use of English language in State Legislature.
6. Language to be used in representations for redress of grievances.
7. Notifications to be laid before Legislature.
8. Repeal.

THE HARYANA OFFICIAL LANGUAGE ACT, 1969

(HARYANA ACT NO. 17 OF 1969)

[Received the assent of the Governor of Haryana on the 23rd February, 1969, and was first published in Haryana Government Gazette (Extraordinary), of the 5th March, 1969].

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by Legislation
1969	17	The Haryana Official Language Act, 1969.	Amended by Haryana Act 6 of 1972 ² Amended by Haryana Act 3 of 1973 ³ .

AN

ACT

to provide for the adoption of Hindi as the language to be used for the official purposes of the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Twentieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Haryana Official Language Act, 1969. Short title and extent.
 (2) It extends to the whole of the State of Haryana.
2. In this Act, unless the context otherwise requires, Definitions.
 - (a) 'appointed day' means the 26th day of January, 1969;
 - (b) 'Hindi' means Hindi in Devnagri script;
 - (c) 'State Government' means the Government of the State of Haryana.

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), 1969, Page 106.
2. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), 1972, Page 46.
3. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 4-3-1973, Page 240.

Official Language for official purposes of State.

Language to be used in Bills, etc.

Authoritative Hindi texts of State laws.

Authorised Hindi Translation of Bills.

3. Subject to the provisions of this Act, Hindi shall, as from the appointed day, be the language to be used for all official purposes of the State of Haryana except such purposes as the State Government may by notification specify and the language in use for such excepted purposes immediately before the appointed day may be used as official language for such purposes.

4. Notwithstanding anything contained in section 3, Hindi shall, on and from such date as the State Government may by notification appoint in this behalf, be the language to be used—

- (a) in all Bills to be introduced or amendments thereto to be moved in the House of the Legislature of the State ;
- (b) in all Acts passed by the Legislature of the State ;
- (c) in all Ordinances promulgated under Article 213 of the Constitution ; and
- (d) in all orders, rules, regulations and bye-laws issued under the Constitution or under any law for the time being in force in the State :

Provided that different dates may be appointed in respect of any of the matters referred to in clauses (a), (b), (c) or (d).

[4-A. A translation in Hindi published under the authority of the Governor of the State of Haryana in the Official Gazette,—

- (a) of any Haryana Act passed in the English Language, or
- (b) of any Punjab Act as in force in the State of Haryana, or
- (c) of any Ordinance promulgated in the English language by the Governor of Haryana under Article 213 of the Constitution, or
- (d) of any order, rule, regulation or bye-law issued in the English language by the Governor of Haryana or by the Governor of Punjab and in force in the State of Haryana, shall be deemed to be the authoritative text thereof in Hindi.]

[4-B. The authoritative text in the English language of all Bills to be introduced or amendments thereto to be moved in the House of the Legislature of the State shall be accompanied by a translation of the same in Hindi authorised by the State Government.]

1. Section 4-A added by Haryana Act 6 of 1972.

2. Inserted by Haryana Act 3 of 1973.

5. Unless and until the State Government otherwise directs by notification, the English language may, as from the appointed day, continue to be used, in addition to Hindi, for the transaction of business in the Legislature of the State.

Continuance
of use of
English
language in
State Legisla-
ture.

6. Nothing in this Act shall debar any person to submit a representation for the redress of any grievance to any officer or authority of the State in any of the languages used in the State.

Language to
be used in
represen-
tations for
redress of
grievances.

7. Every notification made under section 3, section 4 or section 5 shall be laid, as soon as may be after it is made, before the House of the State Legislature while it is in session, and shall be subject to such modifications as the House may make therein during the session in which it is so laid or the session immediately following.

Notification
to be laid
before
Legislature.

8. (1) The Punjab Official Languages Act, 1960, in its application to the State of Haryana and the Haryana Official Language Ordinance, 1968 (Haryana Ordinance No. 5 of 1968), are hereby repealed.

Repeal.

(2) Notwithstanding such repeal, anything done or any action taken under the Haryana Official Language Ordinance, 1968, shall be deemed to have been done or taken under this Act as if this Act had commenced on the 31st October, 1968.

LEGISLATIVE DEPARTMENT

Notification

The 15th December, 2004

No. Leg. 32/2004.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on 14th December, 2004, and is hereby published for general information :—

Haryana Act No. 30 of 2004

THE HARYANA OFFICIAL LANGUAGE (AMENDMENT) ACT, 2004

AN

ACT

further to amend the Haryana Official Language Act, 1969.

Be it enacted by the Legislature of the State of Haryana in the Fifty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Official Language (Amendment) Act, 2004.

2. For the existing long title of the Haryana Official Language Act, 1969 (hereinafter called the principal Act), the following long title shall be substituted, namely :—

“ to provide for the adoption of Hindi as the first language and Punjabi as the second language to be used for the official purposes of the State of Haryana.”.

3. After clause (b) of section 2 of the principal Act, the following clause shall be inserted, namely :—

“(bb) ‘Punjabi’ means Punjabi in Gurmukhi script.”.

4. For section 3 of the principal Act, the following section shall be substituted, namely :—

“3. Official language for official purposes of State.—(1) Subject to the provisions of this Act, Hindi shall, as from the appointed day, be the first language to be used for all official purposes of the State of Haryana except such purposes as the State Government may, by notification, specify and the language in use for such excepted purposes immediately before the appointed day may be used as official language for such purposes.

(2) The State Government may, by notification, specify that Punjabi shall be the second language to be used for all such official purposes which the State Government may deem fit.”.

R. S. MADAN,
Secretary to Government Haryana,
Legislative Department.



Haryana Government Gazette

EXTRAORDINARY

Published by Authority

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विधायी परिशिष्ट

क्रमांक	विषय वस्तु	पृष्ठ
भाग I	अधिनियम	
1.	हरियाणा राजभाषा (संशोधन) अधिनियम, 2020 (2020 का हरियाणा अधिनियम संख्या 13)।	95
2.	हरियाणा निजी विश्वविद्यालय (संशोधन) अधिनियम, 2020 (2020 का हरियाणा अधिनियम संख्या 10)।	97
3.	हरियाणा नगरीय क्षेत्र विकास तथा विनियमन (संशोधन) अधिनियम, 2020 (2020 का हरियाणा अधिनियम संख्या 9)।	99
4.	हरियाणा तालाब तथा अपजल प्रबन्धन प्राधिकरण (संशोधन) अधिनियम, 2020 (2020 का हरियाणा अधिनियम संख्या 8)।	101
5.	हरियाणा अनुसूचित जाति (सरकारी शैक्षणिक संस्थाओं में दाखिले में आरक्षण) अधिनियम, 2020 (2020 का हरियाणा अधिनियम संख्या 14)।	103-105
6.	हरियाणा कृषि उपज मण्डी (संशोधन) अधिनियम, 2020 (2020 का हरियाणा अधिनियम संख्या 5)।	107-112
7.	पंजाब आबकारी (हरियाणा संशोधन) अधिनियम, 2020 (2020 का हरियाणा अधिनियम संख्या 4)।	113-117
8.	हरियाणा पंचायती राज (संशोधन) अधिनियम, 2020 (2020 का हरियाणा अधिनियम संख्या 11)।	119-123
9.	हरियाणा राज्य उच्चतर शिक्षा परिषद् (संशोधन) अधिनियम, 2020 (2020 का हरियाणा अधिनियम संख्या 12)। (केवल हिन्दी में)	125-126
भाग II	अध्यादेश	
	कुछ नहीं।	
भाग III	प्रत्यायोजित विधान	
	कुछ नहीं।	
भाग IV	शुद्धि-पर्ची, पुनः प्रकाशन तथा प्रतिस्थापन	
	कुछ नहीं।	

भाग—I

हरियाणा सरकार

विधि तथा विधायी विभाग

अधिसूचना

दिनांक 8 जून, 2020

संख्या लैज. 14/2020.— दि हरियाणा ऑफिशल लैन्ग्विज (ऑफिशल) ऐक्ट, 2020, का निम्नलिखित हिन्दी अनुवाद हरियाणा के राज्यपाल की दिनांक प्रथम जून, 2020 की स्वीकृति के अधीन एतद्वारा प्रकाशित किया जाता है और यह हरियाणा राजभाषा अधिनियम, 1969 (1969 का 17), की धारा 4-क के दण्ड (क) के अधीन उक्त अधिनियम का हिन्दी भाषा में प्रामाणिक पाठ समझा जाएगा :—

2020 का हरियाणा अधिनियम संख्या 13

हरियाणा राजभाषा (संशोधन) अधिनियम, 2020

हरियाणा राजभाषा अधिनियम, 1969,

को आगे संशोधित करने के लिए

अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

1. (1) यह अधिनियम हरियाणा राजभाषा (संशोधन) अधिनियम, 2020, कहा जा सकता है।
(2) यह ऐसी तिथि से लागू होगा, जो राज्य सरकार, राजपत्र में अधिसूचना द्वारा, नियत करे।
2. हरियाणा राजभाषा अधिनियम, 1969 की धारा 3 के बाद, निम्नलिखित धारा रखी जाएगी, अर्थात् :—

संक्षिप्त नाम तथा प्रारम्भ।

1969 के हरियाणा अधिनियम 17 में धारा 3-क का रखा जाना।

“3—क. न्यायालयों तथा अधिकरणों में हिन्दी का प्रयोग.— (1) पंजाब तथा हरियाणा उच्च न्यायालय के अधीनस्थ सभी सिविल न्यायालयों और दण्ड न्यायालयों, राज्य सरकार द्वारा गठित सभी राजस्व न्यायालयों तथा भाटक अधिकरणों अथवा किसी अन्य न्यायालय अथवा अधिकरण में कार्य हिन्दी भाषा में किया जाएगा।

(2) राज्य सरकार, हरियाणा राजभाषा (संशोधन) अधिनियम, 2020 के प्रारम्भ के छह मास के भीतर, अमले को आवश्यक अवसरंचना और प्रशिक्षण उपलब्ध करवाएगी।

व्याख्या— इस धारा के प्रयोजन हेतु, ‘सिविल न्यायालय’ तथा ‘दण्ड न्यायालय’ शब्दों के वही अर्थ होंगे, जो उन्हें क्रमशः सिविल प्रक्रिया संहिता, 1908 (1908 का केन्द्रीय अधिनियम 5) तथा दण्ड प्रक्रिया संहिता, 1973 (1974 का केन्द्रीय अधिनियम 2) में दिए गए हैं।

बिमलेश तंवर,
सचिव, हरियाणा सरकार,
विधि तथा विधायी विभाग।